

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH : AT HYDERABAD

DA No.139/91.

Dt. of Order: 7-10-93.

S.Venkateswara Rao

....Applicant

Vs.

Union of India rep. by

1. The Chairman, Telecom Commission, New Delhi.
2. The Chief General Manager, Telecommunications, Hyderabad.
3. The Telecom District Manager, Warangal.
4. The Telecom District Engineer, Khammamet.

....Respondents

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Counsel for the Applicant : Shri K.S.R.Anjaneyulu

Counsel for the Respondents : Shri N.R.Devraj, Sr.CGSC

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CORAM:

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

THE HON'BLE SHRI T.CHANDRASEKHAR REDDY : MEMBER (J)

(Order of the Divn. Bench passed by Hon'ble  
Shri A.B.Gorthi, Member (A) ).

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The applicant was appointed as a Casual Mazdoor in the office of the Divisional Manager, Telecommunications, Khammamet, some time in May, 1986. He worked continuously with the usual brakes for a period of three

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and half years up to 24-2-90. His services were terminated with effect from that date vide impugned order dt.30-12-1989. Aggrieved by the same he has filed this application praying that the order of termination be set aside.

2. This application was filed on 11-2-1991 and despite several opportunities given to respondents they have not filed any counter. ~~nor any one is present today to represent the respondents~~ We have however heard the learned counsel for the applicant and also perused the record. From Annexure-2 enclosed to the application it would be evident that the applicant's services were utilised by the Respondents from May, 1986 to January, 1990. It is also seen that the applicant had worked for more than 240 days in a year during the said period. The Respondents terminated the services of the applicant for no other reason than that there was no work against which he could be engaged continuously. We therefore do not find the order of termination issued by the Respondents illegal as such.

3. We are now informed by the learned counsel for the applicant that the respondents are continuing to engage the applicant as and when there is work. In view of this his simple prayer is that the applicant's case for grant of Temporary Status in accordance with the

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scheme introduced vide DGT letter No.269-10/89 STN  
dt.7-11-89 be considered.

4. In the above circumstances we dispose of this application with a direction to the Respondents to consider the case of the applicant for the grant of Temporary Status and his subsequent regularisation in accordance with the existing scheme and as per the extant instructions. This may be done within a period of three months from the date of communication of this order.

No order as to costs.

T. Chandrasekhar Reddy  
(T.CHANDRASEKHAR REDDY)

Member (J)

A.B.Gorthi  
(A.B.GORTHI)  
Member (A)

Dated: 7th October, 1993.  
Dictated in Open Court.

8/10/93  
Deputy Registrar (J)

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To

1. The Chairman, Telecom Commission, New Delhi.
2. The Chief General Manager, Telecommunications, Hyderabad.
3. The Telecom District Manager, Warangal.
4. The Telecom District Engineer, Khammam.
5. One copy to Mr.K.S.R.Anjaneyulu. Advocate, CAT.
6. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hy.
7. One copy to Library, CAT.Hyd.
8. One spare copy.

pvm

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI :MEMBER(A)  
AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY  
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 7 - 10 - 1993

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

in  
O.A. No. 139/91

T.A. No. (W.P. )

Admitted and Interim directions  
issued

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

